BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 336/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017
in CP (IB) No. 39/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Essar Steels Ltd.

V/s.

HDFC Bank Ltd. & Ors.

Section of the Companies Act:

Section 14 of the Insolvency and Bankruptcy

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Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Gargi Vyas i/b Samvitti Legal present for Applicant(IRP). Learned Advocate Mr. Devyang Vyas with Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Gandhy & Co. present for Respondent.

Proof of service of copy of application on Respondents filed.

Learned Advocate Mr. Jay Kansara i/b Wadia Gandhy & Co. filed Vakalatnama for Respondent (HDFC Bank).

Learned Counsel appearing for Respondent requested time to file objections.

Applicant is directed to issue notice of date of hearing to SBI and Standard Chartered Bank along with copy of the application and they shall file their objections, if any on or before 23.10.2017 serving a copy in advance to applicant.

Respondent (HDFC Bank) is directed to file its objections, if any on or before 23.10.2017 serving a copy in advance to the applicant.

List eh matter on 24.10.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of October, 2017.